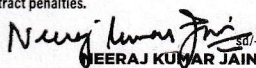


FORM A	
PUBLIC ANNOUNCEMENT	
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)	
FOR THE ATTENTION OF THE CREDITORS OF CONTEMPORARY EXPORTS LLP	
RELEVANT PARTICULARS	
1	Name of corporate Debtor CONTEMPORARY EXPORTS LLP
2	Date of incorporation of Corporate Debtor 09.08.2017
3	Authority under which corporate debtor is incorporated / registered RoC NCR Delhi
4	Corporate Identity No. / Limited Liability Identification No. of corporate debtor AAK-2708
5	Address of the Registered office and Principal office (if any) of Corporate Debtor C-536, 1 st Floor, Defence Colony, New Delhi-110 024.
6	Insolvency commencement date in respect of Corporate Debtor 20.09.2023 (Recd. On 23.09.2023)
7	Estimated date of closure of insolvency resolution process 18.03.2024
8	Name & Regn. No. of the insolvency Professional Acting as Interim Resolution Professional Neeraj Kumar Jain IBBI/IPA-001/IP-P02354/2021-2022/13615
9	Address and e-mail of the interim resolution professional, as registered with the Board RP 114, Maurya Enclaves, Near TV Tower, Pitam Pura, New Delhi-110 034. neerajainus@gmail.com
10	Add. & e-mail to be used for correspondence with the interim resolution professional Correspondance Address : 158/1, Gwalior Road, Opp. Baikunthi Devi Girls College, Baluganj, Agra-282 003. contemporaryexportscirp@gmail.com
11	Last date for submission of claims 09.10.2023
12	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the Interim Resolution Professional Name The Class(es) manufacturing Fur Nic2 Digit. Manufacture of Wearing Apparels Nic4 Digit. Manufacture of Wearing Apparel, Except Fur Apparel Nic 5 digit. Manufacture of Wearing Apparel N. E. C.
13	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class) N. A.
14	(a) Relevant Forms and (b) Details of Authorized Representatives are available at: Relevant forms are available at: https://ibbi.gov.in/en/home/downloads . Not Available

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **Contemporary Exports LLP** on 20.09.2023. The creditors of **Contemporary Exports LLP** are hereby called upon to submit their claims with proof on or before 09.10.2023 to the interim resolution professional at the address mentioned against Entry No. 10. The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means. A financial creditor belonging to a class, as listed against the Entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against Entry No. 13 to act as authorized representative of the class [specify class] in Form CA. Not Applicable. Submission of false or misleading proofs of claim shall attract penalties.

Name and Signature of Interim Resolution Professional : 
NEERAJ KUMAR JAIN
Interim Resolution Professional,
IBBI/IPA-001/IP-P02354/2021-2022/13615
EMAIL : contemporaryexportscirp@gmail.com

Date & Place : New Delhi, 25.09.2023
For **Contemporary Exports LLP (In CIRP)**